

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH, CALCUTTA.

D.A.No.432 of 1996
(M.A.No.396 of 1999)

Date of Order : 27-JUNE-2001.

SMT. ARCHANA DASGUPTA

Vs.

UNION OF INDIA & ORS.

None for the applicant.

Counsel for the respondents : Mr. M.K. Bandopadhyay.

PRESENT : HON'BLE MR. JUSTICE S. NARAYAN, V.C.

HON'BLE MR. L.R.K. PRASAD, M(A)

O R D E R

None appears on behalf of the applicant even on repeated call. Counsel for the respondents is, of course, present. We have perused the earlier orders and find that on several dates no step has been taken on behalf of the applicant to press this case. We get an impression that the applicant is not keen to pursue the matter.

Hence, pursuant to the order dated, 22nd June, 2001, this D.A. is dismissed for default. The M.A. also stands disposed of.

skj

(L.R.K. Prasad)/M(A)

(S. Narayan)/V.C.